

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 24.09.2015**OA No. 291/00568/2015

Mr. Punit Singhvi, counsel for applicant.

The Original Application is filed by Nikhil Kumar Gupta seeking a direction to the respondents to exempt the condition of clearance of specially arranged skill test for the purpose of clearance of probation period. According to the applicant, he has already cleared the skill test conducted by the Staff Selection Commission. It is also prayed that the respondents may be directed to maintain parity among the candidates selected by the Staff Selection Commission.

2. The applicant is alleging that there are discrimination and anomaly in the selection of the applicant on the post of Stenographer with the Income Tax Department, wherein the clearance of his probation period is made subject to clearance of skill test within a period of probation.

3. Learned counsel for the applicant submits that the applicant has successfully cleared the skill test conducted by the Staff Selection Commission despite this fact his probation period is not being cleared by the respondents and he is not being exempted from appearing in the skill test specially arranged, who appeared in 2011 Examination.

4. Learned counsel for the applicant submits that the applicant has submitted his representation before the Staff Selection Commission marked as Annexure A/8 complaining

about the action taken by the authorities of not clearing the period of probation despite the clearance of skill test and examination conducted by the Staff Selection Commission. He also submits that the representation submitted by the applicant is pending consideration before the Staff Selection Commission.

5. In the facts and circumstances as noticed above, we are not inclined at this stage to examine the merits of the contentions raised by the applicant instead we think it right to direct the Staff Selection Commission to examine the grievances of the applicant and take a decision in this regard.

6. Accordingly, the present Original Application is disposed of directing the Staff Selection Commission to consider and pass a reasoned and speaking order on Annexure A/8 representation dated 15.05.2015 submitted by the applicant within a period of two months from the date of receipt of a copy of this order. The applicant shall furnish a copy of this order along with the complete copy of paper book/OA to the SSC within a period of 10 days from today. There shall be no order as to costs.



(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER



(JUSTICE HARUN-UL-RASHID)  
JUDICIAL MEMBER